

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 31
C.P. (IB)/234(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.07.2024

NAME OF THE PARTIES: **THE SOLAPUR DISTRICT CENTRAL CO-**
OPERATIVE BANK LTD. V/s
DHANANJAY ADNYANARAV BHOSALE

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv Sneha Phene i/b Adv Karunya Raghunath and Adv Seetalaxmi Swami for the Financial Creditor.
2. Ms. Prachi Wazalwar, a/w Mr. Manvendra Kane, Ms. Amruta Thakur a/w Ms. Divya Raut, Advocates i/b W. S. Kane & Co. appeared for the Personal Guarantor.
3. Learned Counsel for the Financial Creditor seeks some time to amend the petition. Time granted.
4. List this matter on **01.08.2024** for hearing.
5. In the hearing dated 12.06.2024 Ms. Prachi Wazalwar, a/w Mr. Manvendra Kane, Ms. Amruta Thakur a/w Ms. Divya Raut, Advocates i/b W. S. Kane & Co. appeared for the Personal Guarantor and their appearance was not recorded in the daily order. Accordingly, the

appearance of these Counsel for Personal Guarantor is recorded in the order dated 12.06.2024 and the said order stands modified to this extent.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna